

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 22/12 of NC-VI held on 04.11.2011

Meeting No. 22/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 04.11.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
2	Sh.C.Gangadharan	Dy.DGFT	DGFT
3	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	343 Case No.:9/17/85-ALC3/2011	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:												
	HQ File :01/85/050/00090/AM12/	RLA File :11/24/040/00017/AM12/	Lic.No/Date:1110025296 21.07.2011	Approved												
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.																
The case was considered by the committee as per agenda. The committee noted the comments of Department of Biotechnology furnished vide their OM NO. BT/IL/05/351/2011-PID dated 11.10.2011. On the basis of comments. the committee decided to ratify the adhoc norms as under:-																
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">Textured Vegetable Protein</td><td rowspan="3">1.00MT</td><td>1 Soya Protein Isolate</td><td>0.0525MT</td></tr><tr><td>2 Hexane</td><td>As per SION E-42</td></tr><tr><td>3 Longview Fiber Kraft Paper FS Grade</td><td>As per packing policy</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Textured Vegetable Protein	1.00MT	1 Soya Protein Isolate	0.0525MT	2 Hexane	As per SION E-42	3 Longview Fiber Kraft Paper FS Grade	As per packing policy
Export Item	Qty.	Import Item	Qty.													
Textured Vegetable Protein	1.00MT	1 Soya Protein Isolate	0.0525MT													
		2 Hexane	As per SION E-42													
		3 Longview Fiber Kraft Paper FS Grade	As per packing policy													
RA may take consequential action as per policy/procedure.																

344	Party Name:EMPIRE TOBACCO	Meet No/Date:22/85-ALC3/2011	Status:
-----	---------------------------	------------------------------	---------

Case No.:2/10/85-ALC3/2011	COMPANY PVT. LTD.	04.11.2011	
HQ File :01/85/050/00049/AM12/	RLA File :03/94/040/01141/AM11/	Lic.No/Date:0310625333 06.04.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
The case was considered by the committee as per agenda. The committee noted the comments of DIPP furnished vide their letter dated 01.11.2011. On the basis of comments. the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Assorted Little Cigar/Cigars/Cigarillos of various length & circumference made from reconstituted tobacco containing 892Kgs. Of tobacco wrapper & 199.7Kgs of BOPP Films.	6280000Nos.	1 Reconstituted tobacco wrapper PAW 327MM	980.94Kgs (with 10% wastage)
		2 BOPP Films	219.67 Kgs (with 10% wastage)
		3 Synthetic Flavoring Essence	18.84Kgs.
RA may take consequential action as per policy/procedure.			

345	Party Name:EMPIRE TOBACCO	Meet No/Date:22/85-ALC3/2011	Status:
Case No.:13/4/85-ALC3/2011	COMPANY PVT. LTD.	04.11.2011	

3

HQ File :01/85/050/00013/AM12/	RLA File :03/94/040/00113/AM12/	Lic.No/Date:0310629706 05.05.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
The case was considered by the committee as per agenda. The committee noted the comments of DIPP furnished vide their letter dated 01.11.2011. On the basis of comments. the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Assorted Little Cigar/Cigars/Cigarillos of various length & circumference made from reconstituted tobacco (containing 5866.42Kgs. of tobacco wrapper & 1537Kgs of BOPP Films.)	471000 (Thousand Nos.)	1 Reconstituted tobacco wrapper 22MM to 36MM width, 45 GSM 55 GSM	6453.06Kgs. (with 10% wastage)
		2 BOPP Films 100MM to 400MM Width 20 Micron to 30 Micron	1690.5Kgs. (with 10% wastage)
		3 Synthetic Flavoring Essence (Different kind of essence for flavoring tobacco)	1041.53Kgs
RA may take consequential action as per policy/procedure.			

4	346 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting informed the committee that the information furnished by the firm vide their letter dated 2.11.2011 is found incomplete and desired to call for the following information from the firm as under:- 1. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 2. Thickness of import items from Sl. No. 1 to 4. 3. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials.			

5	347	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting informed the committee that the firm has furnished the information is incomplete and vide their letter dated 2.11.2011 requested to call for the following information from the firm as under:- 1. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 2. Thickness of import items from Sl. No. 1 to 4. 3. Details of import item at Sl. No. 5 and use thereof in the manufacture of Pre Engineered Steel Building. 4. Quantity of import item at sl. no. 10 in nos. 5. Detailed calculations as to how the quantity of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw material.			

6	348 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

	Fixation of adhuc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee after discussing with technical members directed to call for the following information from the firm:-- 1. Furnish the weight of export product i.e for one Plastic Body Ball point pen against the said Authorisation 2. Furnish weight of each input / constituents for one Plastic Body Ball point pen.. C&PC may be also be asked to clarify the weight of 1 plastic Body Ball point pen.. of export product and weight of each inputs/ constituents in one pen., as comments furnished vide their O.M No 46011/78/2011-PC-II dated 7.9.2011 is not clear..

7	349 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Deferred
	Fixation of adhuc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee on discussing with technical members directed to call for the following information from the firm as under- 1. Furnish the weight of export product i.e for one Plastic Body Ball point pen against the said Authorisation 2. Furnish weight of each input / constituents for one Plastic Body Ball point pen.. C&PC may be also be asked to clarify the weight of 1 plastic Body Ball point pen.. of export product and weight of each inputs/ constituents in one pen., as comments furnished vide their O.M No 46011/78/2011-PC-II dated 7.9.2011 is not clear..			

8	350 Case No.:3/35/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	Deferred
	Fixation of adhuc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to put up the case on file and			

	reminder may be issued to C&PC to expedite their comments			
9	351 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to put up the case on file and reminder may be issued to C&PC to expedite their comments			

10	352 Case No.:6/13/85-ALC3/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00065/AM12/	RLA File :02/24/040/00043/AM12/	Lic.No/Date:0210160113 09.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to put up the case on file and reminder may be issued to C&PC to expedite their comments			

11	353	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00018/AM10/	RLA File :02/24/040/00017/AM10/	Lic.No/Date:0210126025	Deferred

		30.04.2009	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to put up the case on file and reminder may be issued to C&PC to expedite their comments		

12	354 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to put up the case on file and reminder may be issued to C&PC to expedite their comments			

13	355 Case No.:16/4/85-ALC3/2011	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00016/AM12/	RLA File :03/95/040/00835/AM11/	Lic.No/Date:0310612156 21.01.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the decision taken on the request of the firm in earlier case no 291 Norms Committee Meeting on 18/12 & 19/12 held on 22.0.2011 and accordingly approved the case as per agenda.			

Committee Meeting no 18/12 & 19/12 held on 22.9.2011 and accordingly approved the case as under:-					
Export Item		Qty.	Import Item	Qty.	
Lactose Monohydrate BP/Lactose BP/ Lactose USP/Lactose EP		500.00 M.T	Edible Lactose/ Refined Edible Grade Lactose/Lactose / Fine Grind Lactose Edible Grade/ Ex Fine Grind Lactose Edible Grade	510.00 M.T	
RA may take consequential action as policy/ procedure					
14	356	Party Name:VINBROS & CO.		Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/0029/AM11/	RLA File :25/24/40/0025/AM10		Lic.No/Date:2510002782 17.03.2010	Deferred
	Modification in the description of export product.				
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from MFPI. Reminder may be issued to expedite their comments and case may be placed before the committee on receipt of comments.				
I					

15	357	Party Name:USHODAYQA ENTERPRISES PVT. LTD	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/162/148/AM11	Modification of SION SI.No. E-126 for export product 'Vegetable Pickles in Oil/Mixed Pickles in Oil		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. MFPI may be reminded to expedite their comments and APEDA may be reminded to furnish consumption / production data of minimum 3 other manufacturer exporters.			

	358	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	Case No :2/4/85-ALC3/2011			

16	Case No.:1/39/85-ALC3/2010 HQ File :01/85/050/00002/AM12/	Party Name:NAIK OCEANIC EXPORTS, RLA File :30/24/040/00060/AM11/	Meet No/Date:22/85-ALC3/2011 04.02.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. MSME may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

17	359 Case No.:1/39/85-ALC3/2010 HQ File :01/85/050/00175/AM11/	Party Name:NAIK OCEANIC EXPORTS, RLA File :03/95/040/00866/AM11/	Meet No/Date:22/85-ALC3/2011 04.11.2011 Lic.No/Date:0310612555 25.01.2011	Status: Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

18	360 Case No.:1/34/85-ALC3/2010 HQ File :01/85/050/00141/AM11/	Party Name:SOFTGEL HEALTH CARE PVT. LTD., RLA File :04/24/040/00242/AM11/	Meet No/Date:22/85-ALC3/2011 04.11.2011 Lic.No/Date:0410119805 14.12.2010	Status:tatus Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME & Deptt of Pharmaceuticals. Reminder may be issued to expedite their comments and case may be placed before the committee on receipt of comments.			

19	361 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. MFPI may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

20	362	Party Name:ICON DESIGNS, KANPUR	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/162/153/AM12	RLA File :06/24/40/0002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from DIPP. A copy of application may also be forwarded to DIPP to furnish their comments.			

21	363 Case No.:20/13/85-ALC3/2011	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00079/AM12/	RLA File :02/24/040/00053/AM12/	Lic.No/Date:0210160714 20.06.2011	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee considered the case and decided to refer the case to Textile Commissioner and Deptt of C&PC for their comments

22	364 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee considered the case and directed to finalise the date for visit of the factory to study the production process.			

23	365 Case No.:10/4/85-ALC3/2011	Party Name:KRYSTAL COLLOID PVT. LTD.	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00010/AM12/	RLA File :03/94/040/01134/AM11/	Lic.No/Date:0310628049 26.04.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME.. Reminder may be issued to expedite their comments and case may be placed before the committee on receipt of comments.			
24	366	Party Name:JAIN IRRIGATION SYSTEMS LYD., JALGAON	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status: Deferred
	HQ File :01/85/162/051/AM12	Fixation of SION for export product 'Dehydrated Onion in different cuts Kibbles/Minced/Granules/Powder/Sliced etc.		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI ,MSME& M/o Agriculture. Reminder may be issued to expedite their comments and case may be placed before the committee on			

	receipt of comments.
--	----------------------

25	367 Case No.:1/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00120/AM12/	RLA File :03/95/040/00547/AM12/	Lic.No/Date:0310658544 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as hard copy of the application is not received. RA Concerned may be requested to furnish the hard copy of the application and on receipt of hard copy necessary action may be taken seeking comments from the concerned Technical Authority			

26	368 Case No.:2/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/050/00121/AM12/	RLA File :03/95/040/00527/AM12/	Lic.No/Date:0310658551 10.10.2011	Defer Date:
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. RA Concerned may be requested to furnish the hard copy of the application and on receipt of hard copy necessary action may be taken seeking comments from concerned Technical Authority			

27	369	Party Name:SURYA INTERNATIONAL	Meet No/Date:22/85-ALC3/2011 04.11.2011	Status:
	HQ File :01/85/162/148/AM11	Fixation of SION for export product 'Instant Fruit Juice Powdered/Crystal'		

			ii)	Aspartame OR	400gms
			iii)	Acesulfame Potassium	400gms
		3		Liquid Glucose	20 Kg
		4	i	Relevant Fruit (Juice/ Pulp /Puree)	15 Kg
				OR	
			ii	Cocoa, Milk & Milk Products	10 Kg
		5		Citric Acid/Tartaric Acid/Malic Acid(Food Grade relevant)	03 Kg
		6	i)	Relevant Essential Oils	500gms
			ii)	Relevant Food Colours	10gms
			iii)	Relevant food Flavours	100gms
		7		Emulsifier/ Stabilizer / Glazing Agent/ Binders /Thickeners (item as per PFA Act 1955)	100gms
		8		Other Confectionery ingredients --- edible molasses, malt extracts ,edible oils and fats, fruits and fruit products, nut and nut products,tea extracts,coffee extracts,edible desiccated coconut.	05 kg
		9		Packing Material	As per packing policy

Note:-1.* Item 1(a) shall not be permitted for export of Sugar Free Confectionery.

2. Item1(b) and Item 2 shall be permitted only for the manufacture of Sugar Free Confectionery.

3 Policy circular No 13 dated 31.1.2011 is to be followed wherever applicable.

SION E-5

Sl.No.	Export Item	Qty.		Import Item	Quantity
1	Biscuits	1 K.G	1	Wheat Flour	480 gms
			2	Cane Sugar	190 gms
			3	Vegetable Shortening / Cream / Fats / Spray Fats.	180 gms
			4	Biscuit additives and Ingredients	
			i.	Leavening Agent / Dough Conditioner	04 gms
			ii.	Emulsifier / Stabilizing agent	01 gm
			iii.	Relevant (Food Flavour / Flavouring agent / Flavour improvers)	16 gms
			iv.	Starch	
			v.	Relevant Food Colour	05 gms
			vi.	Anti oxidant	0.1 gm
			vii.	Fruit / Coco Powder	0.1gm
			viii.	Dietary Fibre	09 gms
				Milk & Milk Products	30 gms
			5	Packing Material	70 gms
			6		As per packing policy

--	--	--	--	--	--

Note:- Policy Circular No 13 dated 31.1.2011 is to be followed wherever applicable.

Committee recommended for issue of Public Notice for modification of the existing SION E-1 and E-5.

